

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-356/ND/2018

In the matter of :

Auraa Coordination & Productions (P) Ltd

....PETITIONER

Vs.

Chiki Web (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 23.8.2018

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Ms. Karishma, Proxy Counsel

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

The Proxy Counsel appears for the Applicant and states that she has got instructions from the applicant to withdraw the said Application as the Corporate Debtor has not been served and is not traceable. The said request is allowed and the application is allowed to be withdrawn and application is disposed off as withdrawn. Let the files be consigned to records.

- Sd -

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd -

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit